

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 129 of 2020**

**IN THE MATTER OF:**

**Infra Industries Ltd.**

**...Appellant**

**Versus**

**Ingenia FZE**

**...Respondent**

**Present:**

**For Appellant :           Ms. Pratiksha Sharma, Advocate**

**For Respondent :        Mr. Amish Tandon and Mr. Akshay Joshi, Advocates**

**ORDER**

**23.01.2020**       Learned counsel for the Appellant prays for and is allowed time till 27<sup>th</sup> January, 2020 to file a petition for substitution by one of the Directors/Shareholders as the Appellant and transpose 'Infra Industries Ltd.' through 'Interim Resolution Professional' as party Respondent No. 2.

Place the case 'for Admission (Fresh Case)' on **29<sup>th</sup> January, 2020** along with petition for substitution, if any filed.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Shreesha Merla ]  
Member (Technical)

/ns/RR/